THE SIKKIM CIVIL COURTS (AMENDMENT) BILL, 2024 (BILL NO. 09 OF 2024)

A

BILL

further to amend the Sikkim Civil Courts Act, 1978.

Be it enacted by the Legislature of Sikkim in the Seventy-fifth Year of the Republic of India as follows:-

Short title and	1.	(1)	This Act may be called the Sikkim Civil
commencement			Courts (Amendment) Act, 2024.
		(2)	It shall come into force on the date of its
			publication in the Official Gazette.
Amendment of	2.		In the Sikkim Civil Courts Act, 1978,
section 17			(hereinafter referred to as the "Principal Act"),
			in section 17,-
			(a) for existing marginal heading, the following
			shall be substituted, namely:-
			"Appeal from Principal District Judge or
			District Judge";
			(b) in sub-section(1), for the words starting
			with "the District Judge" and ending with
			"the Civil Judge (Senior Division)", the
			words "the District Judge or the Principa
			District Judge, as the case may be" shal
			be substituted.
Amendment of	3.		In the Principal Act, in section 18, in sub
section 18 Substitution of			section (1),-
			(a) after the words "Civil Judge(Junio
			Division)", the words " or Civi
			Judge(Senior Division)" shall be
			inserted;
			(b) for existing clause (a), the following
			shall be substituted, namely:-
			"(a) to the District Judge or the
			Principal District Judge, as the case
			may be."
			(c) clause (b) shall be omitted.
	4.	-	In the Principal Act, for the existing section
	4.		19A, the following shall be substituted
section 19A			
			namely:-
			"19A. Validation
			No decree, judgment, order, interim-order of
			any other directions, instructions of any kin
			passed by any Courts specified under this Act
			before the commencement of this Act shall b
			regarded as invalid and any such decree
			judgment, order, interim-order or any other
			directions, instructions shall be deeme
			always to have been valid as if this amendin
			Act had been in force at all material times."
	1		

STATEMENT OF OBJECTS AND REASONS

Whereas, it was felt necessary and expedient to amend the Sikkim Civil Courts Act, 1978 (9 of 1978);

And whereas, the Bill seeks to amend sections 17, 18 and 19 A of the Sikkim Civil Courts Act, 1978 to provide a valuable forum to the litigants to appeal before the District Judge.

With the above objectives in view, the Bill has been framed.

MINISTER-IN-CHARGE,

LAW & PARILIAMENTARY AFFAIRS DEPARTMENT, GOVERNMENT OF SIKKIM.

Kunga Nima Lepcha Minister

Education Deptt., Health & FW Deptt., Land Rev & DM Deptt and Law, L & PA Deptt. Government of Sikkim, Gangtok

FINANCIAL MEMORANDUM

The proposed Bill, if enacted, would not involve any expenditure from the consolidated fund of the state exchequer.

MEMORANDUM REGARDING DELEGATED LEGISLATION

NIL